

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'D' BENCH,  
NEW DELHI**

**BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER, AND  
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER**

ITA No. 9578/DEL/2019 [A.Y. 2015-16]

Ashok Kumar Bhargava  
H-21, Kirti Nagar  
New Delhi-110015

Vs.

The ACIT  
Circle - 27(2)  
New Delhi

PAN: AAGPB2506E

(Applicant)

(Respondent)

Assessee By : Shri Abdullah Mustaqueem, Adv.

Department By : Shri Vijay B. Basanta CIT- DR

**Date of Hearing : 25.03.2025**

**Date of Pronouncement : 25.03.2025**

**ORDER**

PER NAVEEN CHANDRA, ACCOUNTANT MEMBER:-

This appeal by the assessee is preferred against the order of the Id.  
CIT(A)-31, dated 18.11.2019 for A.Y 2015-16.

2. The assessee has filed an certified True copy of Form 3 DTVSC 2024 dated 19.02.2025 for withdrawal of appeal as the assessee has opted to settle the issues under the Vivad se Vishwas Scheme, 2024 [in short 'VSVS']. The assessee has placed on record copy of Form No. 3 filed under VSVS, 2024. The ld. counsel for assessee prayed for liberty to revive appeal in case application of assessee fails to mature for any reason under Vivad se Vishwas Scheme, 2024.

3. The ld. DR raised no objection to withdrawal of appeal by the assessee.

4. Both sides heard. In light of application made by the assessee, appeal of assessee for A.Y 2015-16 is dismissed as withdrawn as assessee has opted to settle the issue under Vivad se Vishwas Scheme. Liberty is granted to assessee to revive the appeal in case application of assessee under Vivad se Vishwas Scheme, 2024 fails to mature.

5. In the result, appeal of assessee in ITA No. 9578/DEL/2019 is dismissed as withdrawn.

The order is pronounced in the open court on 25.03.2025.

**Sd/-**

**[ANUBHAV SHARMA]  
JUDICIAL MEMBER**

**Sd/-**

**[NAVEEN CHANDRA]  
ACCOUNTANT MEMBER**

Dated: 25<sup>th</sup> March, 2025.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi

Sl No.	PARTICULARS	DATES
1.	<i>Date of dictation of Tribunal Order...</i>	25.03.2025
2.	<i>Date on which the typed draft Tribunal Order is placed before the Dictation Member</i>	25.03.2025
3.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
4.	<i>Date on which the approved draft Tribunal Order comes to the Sr. P.S./P.S.</i>	
5.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
6.	<i>Date on which the signed order comes back to the Sr. P.S./P.S</i>	
7.	<i>Date on which the final Tribunal Order is uploaded by the Sr. P.S./P.S. on official website</i>	
8.	<i>Date on which the file goes to the Bench Clerk alongwith Tribunal Order</i>	
9.	<i>Date of killing off the disposed of files on the judiSIS portal of ITAT by the Bench Clerks</i>	
10.	<i>Date on which the file goes to the Supervisor (Judicial</i>	
11.	<i>The date on which the file goes to the Assistant Registrar for endorsement of the order</i>	
12.	<i>Date of Dispatch of the Order</i>	